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**NATIONAL COMPANY LAW TRIBUNAL**  
**KOLKATA BENCH**  
**KOLKATA**

C.P(IB) No.244/KB/2017

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh  
2. Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 12<sup>th</sup> January 2018, 10.30 A.M**

Name of the Company	Burn Standard Company Ltd		
Under Section	10 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

PARTHA KAMAL SEN RP *Partha Kamal*  
 Soumya Majumder Adv, - for RP  
 Swarupnna Bhattacharya Adv, - for RP

1. Nirmalya Dasgupta } Advocate 12/1/18  
 2. R. K. Mitra } for Hare Ram Thakur  
 3. Arifit Chatterjee Advocate  
 4. *Vijai Pratap Singh* } For Burn Granites  
 Arifit Chatterjee } For Burn Standard Ex Officers  
 5. Prashant Agarwal } Association  
 } For Refractory and Ceramic  
 } Workers union. (Ex officers)  
 6. Mr. NILADRI KHANRA- Advocate for Jindal Stainless Ltd.  
 7. Mr. Aniruddha Roy, Adv, 12/1/18  
 Mr. Rahul Reddy, Adv - for Corporate Debtor  
 Mrs. Sharmistha Ghosh, Adv

8) R.S Tiwari      } for  
Abhishek Sekdar      } Labour  
Advocates      } Union (CITU) 15/11/18  
12/01/18

9) Swarajpal Verma  
for Swarajpal Verma  
Ex-Ex-Employees  
& Workers Union

10. JAYANTA SAMANTA      } Advocates for  
SAIBAL KUMAR SENGUPTA      } Ex-Employees  
Welfare Association  
for B. 12/01/18

**12/01/2018 - CP (IB) 244/2017 - Burn Standard Co. Ltd.**

**O R D E R**

Ld. Resolution Profession (RP) along with his Counsel as well as Ld. Advocates on behalf of workers' Union/ officers' association, operational creditor and the corporate debtor is present.

Ld. RP has filed the Progress Report, which may be taken on record. On perusal it appears that in compliance of our directions payment of wages of the employees/workers of the company has been made upto November, 2017. RP is directed to make up-to-date payment of employees/workers of the corporate debtor.

Ld. Advocates appearing on behalf of workers' Union/officers' association make further submissions that in compliance of the Court's Order RP has only uploaded names of those person whose claim has been rejected but without assigning any reason for rejection of their claim. Ld. Advocates have further submitted that if the reasons are known to them they can submit representation to RP for the same.

Ld. RP is further directed to up-load the names of the persons along with the claim details and reasons of their rejection on the website.

List it on 13/02/2018.

*sd*

(Jinan K.R.)  
Member (J)

*sd*

(V.P.Singh)  
Member (J)